

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 69
ANSWERED ON TUESDAY, THE 24TH FEBRUARY, 2015**

AWARDING OF TENDERS TO BLACKLISTED COMPANIES

QUESTION

69. SHRI ARVIND KUMAR SINGH:
SHRI NEERAJ SHEKHAR:

Will the Minister of CORPORATE AFFAIRS be pleased to refer to reply to Unstarred Question 3341 replied on 23rd December, 2014 in the Rajya Sabha and state:

- (a) the reasons for not blacklisting the Directors Identification Nos. (DIN) of the directors of the blacklisted companies, so far;
- (b) the reasons for not cancelling the tenders awarded to the blacklisted company after being blacklisted and how tenders so awarded were transferred to another company in June, 2012; and
- (c) by when FIR would be filed against the culprits for transferring the tenders awarded to blacklisted company to another company after being blacklisted w.e.f. 17 April, 2012 and concealing the blacklisted identity?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (c) Possession of Director Identification Number (DIN) is a mandatory requirement for being a director on the Board of a Company. There is no provision of law which requires cancellation of DIN in the event of 'Blacklisting' of companies. 'Blacklisting of Companies', if any, in the matter of tender process etc. of companies is carried out by the agencies/ organizations calling tenders; it has nothing to do with the Companies Act and therefore information about 'Blacklisting' is not available with the Registrars of Companies.
